

BENCH-II

Mentioning

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P No.42/2013

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12 th September 2017, 10.30 A.M.

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Name of the Com	Dr. Tapati Chakraborty & Ors -Versus- A T Dev Pvt.Ltd & Ors.
Under Section	397/398
	Designation of Authorized Appearing on behalf of Signature with date LETTERS)
	HIK CHOWDHURY, Adv. Respondents Dangium & 12/09/2017 Adv.
Received the of	
FD Recipo Cartifical of 24) Designal	of 2 viore Noy of the Keane deed 11.12.1185 organist dated 23.07.2010 Sanblik Chowdhy Adv. for the fordul. 16 No. 8420004467 Noneeb Khan Joy, Adv. for Petitioners Mob. no. 9748542168
*	Petrolioner

MOD NO . 9831061341

<u>12 09 2017 – C.P.No.42/2013 – Dr. Tapati Chakraborty & Ors. Vs. A.T. Dev Pvt.</u> Ltd. & Ors.

ORDER

Ld. Lawyer(s) on behalf of the petitioners as also Ld. Lawyer(s) on behalf of respondents are present. Petitioner in person is also present today.

C.P.No.42/2013 is listed today on mentioning by the parties. They have submitted that certain original documents were deposited before the then Company Law Board while the cases were pending there. Since the instant matter is already settled between the parties, Ld. Lawyer appearing on behalf of the respondent(s) prayed for releasing those original documents in their favour. Heard, prayer is allowed. Registry is directed to release the original documents in favour of respondent(s) today. Petitioner, present in the court, has no objection in case those documents are released in favour of the Ld. Lawyer appearing on behalf of the respondents. Both sides are directed to put their respective signatures on the Order Sheet and provide their contact numbers.

Sd/-MANORAMA KUMARI MEMBER(J)